

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PROJECT ECO VILLAGE II OF SUPERTECH LIMITED**  
**OPERATING IN REAL ESTATE AT GREATER NOIDA**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	Supertech Limited – Project Eco Village II CIN: U74899DL1995PLC074422
2.	Address of the registered office	1114 Hamkund Chambers ,11 Floor 89, Nehru Place New Delhi - 110019
3.	URL of Website	<a href="https://www.supertechlimited.com/public-announcement.php">https://www.supertechlimited.com/public-announcement.php</a>
4.	Details of Place where majority of fixed assets are located	Plot No. GH-01 & GH-01A, Sector 16 B, Greater Noida, Uttar Pradesh.
5.	Installed Capacity of Main Products/Services	Residential Housing Project with Commercial Area, Named Eco Village 2, spread over an area of 150,133.83 sq. meters. Residential Towers (47), Commercial (3).
6.	Quantity and Value of Main Products/services sold in last financial year	NA
7.	Number of Employees/Workmen	55
8.	Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of process are available at:	Information can be obtained at: <a href="https://www.supertechlimited.com/public-announcement.php">https://www.supertechlimited.com/public-announcement.php</a>
9.	Eligibility for Resolution Applicants under section 25(2)(h) of the code is available at:	Information can be obtained at: <a href="https://www.supertechlimited.com/public-announcement.php">https://www.supertechlimited.com/public-announcement.php</a>
10.	Last date for receipt of expression of interest	August 12, 2023
11.	Date of issue of provisional list of prospective resolution applicants	August 22, 2023
12.	Last date for submission of objections to provisional list	August 27, 2023
13.	Process email id to Submit EOI	cirpsupertech@gmail.com

Note: The process to be undertaken in furtherance of Form G issued for inviting fresh resolution plans for project Eco Village II of Supertech Limited shall be subject to approval by the Hon'ble NCLT, New Delhi Bench. This approval has been prayed for in I.A. No. 3844 of 2023 in C.P.(IB) 204/ND/2021 (*Union Bank of India v. M/s. Supertech Ltd.*), which is filed by the RP to seek an extension of the CIRP period for the reissuance of Form G.

*H.G.*

Sd/-  
**Hitesh Goel**  
 IBBI/PA-001/IP-P01405/2018-2019/12224  
 Registered Address: C4/1002 The Legend Apartments,  
 Sector 57, Gurgaon,  
 Haryana, 122011  
 For Supertech Limited – Project Eco Village II

Date: July 28, 2023  
 Place: Noida

VISAKHAPATNAM PORT AUTHORITY VISAKHAPATNAM CIVIL ENGINEERING DEPARTMENT EXPRESSION OF INTEREST (EOI) VPA invites applications from interested parties (EOI) for better utilisation of the land measuring 288.12 Acres.

KERALA WATER AUTHORITY e-Tender Notice Tender No: 124 & 127/KWA/PHCD/23/TVM JIM-TVM DIST. CWSS to Panvoot, Pullampara Vembayam, Pandogu and Kallara Pt - Supply and Commissioning of Clear Water Pump set and Raw water pump set and out door transformer (C) CWSS to Peringamala Gp - Supplying, Laying, testing and Commissioning of 150mm DIK9 for 17.4 km CWPM from Sump at Ayiravallykunn WTP to proposed GLSR at Madathara - Pipeline Work, EMD: (1) Rs 200000/- (2) Rs 500000/-, Tender fee : (1) Rs 13010/- (2) Rs 19518/-, Last Date for submitting Tender : 18-08-2023 03:00 pm, Phone : 04712322303, Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in

Bharat Rasayan Limited Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi - 110008. CIN: L24119DL1989PLC036264 Email: investors.br@bharatgroup.co.in Website: www.bharatgroup.co.in NOTICE is hereby given, pursuant to Regulation 23 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), that a meeting of the Board of Directors of the Company is scheduled to be held on Wednesday, August 9, 2023, inter-alia, to consider and approve the standalone & consolidated unaudited financial results of the Company for the quarter and three months ended June 30, 2023.

MOTHERSON SUMI WIRING INDIA LIMITED CIN: L29306MH2020PLC341326 Regd. Office: Unit 705, C Wing, ONE BKG, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051, Maharashtra Phone: +91 022 61354800; Fax: +91 022 61354801 Corporate Office: 5<sup>th</sup> Floor, Plot No. 1, Sector-127, Noida-Greater Noida Expressway, Noida-201301 (Uttar Pradesh) Phone: +91 120 6679500; Fax: +91 120 2521866; E-mail: investorrelations@mswil.motherson.com; Website: www.mswil.motherson.com

NOTICE Notice is hereby given that the 3<sup>rd</sup> (Third) Annual General Meeting ('AGM') of the Members of Motherson Sumi Wiring India Limited will be held on Monday, August 21, 2023 at 13:00 Hours/ 1:00 PM. (IST) through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM') in compliance with all the applicable provisions of the Companies Act, 2013 ('Act') and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') and in accordance with General Circulars dated April 8, 2020, April 13, 2020, May 5, 2020, September 28, 2020, December 31, 2020, January 13, 2021, December 14, 2021, May 5, 2022 and December 28, 2022, issued by the Ministry of Corporate Affairs ('MCA') ('MCA Circulars') to transact the business as set out in the Notice of the AGM.

GOVERNMENT OF TAMILNADU PUBLIC WORKS DEPARTMENT BUILDINGS (C&M) CIRCLE, CHEPAUK, CHENNAI - 5 e-TENDER NOTICE No.17 BCM/2023-24 DATED : 25.07.2023. FORM OF CONTRACT : LUMP SUM (Two Cover System) For and on behalf of the Governor of Tamil Nadu, e-tenders are invited from the eligible registered contractors by the Superintending Engineer, PWD., Buildings (C & M) Circle, Chepauk, Chennai-5 for the following work:-

Table with 5 columns: Sl. No., Name of work and EMD, Approximate value of work, Period, Eligible Class. Row 1: Two Cover System, Construction of Ladies Hostel Building for PG and UG Students at Government Dental College Hostel Campus, Chennai-03. Rs.6243.58 Lakhs, 18 Months, Class 1A. E.M.D.: Rs.31,32,000/-

1. For Tender documents, visit https://tntenders.gov.in 2. Last Date and Time for submission of tender documents : 05.09.2023 upto 03.00 P.M. 3. Date and Time of opening of the e-tender : 05.09.2023 at 04.00 P.M.

SWADESHI INDUSTRIES AND LEASING LTD 72, Telipada Kaneri, Bhiwandi Thane Thane MH 421302 CIN: L45209MH1983PLC031246 NOTICE TO THE SHAREHOLDERS FOR 39<sup>th</sup> ANNUAL GENERAL MEETING

NOTICE is hereby given that the 39<sup>th</sup> Annual General Meeting of the Shareholders of Swadeshi Industries and Leasing Limited will be held on Friday, 25th August, 2023 at 02.30 p.m. at the Registered Office of the Company at 72, Telipada Kaneri, Bhiwandi Thane Thane MH 421302 to transact business as set out in the notice of AGM which is being circulated for convening this AGM.

Table with 2 columns: Physical Holding, DEMAT Holding. Physical Holding: please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to compliance@swadeshiglobal.com. DEMAT Holding: please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to compliance@swadeshiglobal.com.

Divi's Laboratories Limited CIN: L24110TG1990PLC011854 Regd. Office: Divi Towers, 1-72/3(PY)DIVS/303, Cyber Hills, Gachibowli, Hyderabad - 500032, Telangana, India Ph: 040-66966300, Fax: 040-66966460, E-mail: mail@divisilabs.com, Website: www.divisilabs.com NOTICE TO THE SHAREHOLDERS REGARDING 33<sup>rd</sup> ANNUAL GENERAL MEETING, RECORD DATE FOR DIVIDEND AND OTHER INFORMATION

NOTICE is hereby given that: 1. The 33<sup>rd</sup> Annual General Meeting (AGM) of the Members of Divi's Laboratories Limited (the Company) will be held on Monday, August 28, 2023 at 10.00 A.M. IST through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business that is as set out in the Notice of the AGM. 2. The Ministry of Corporate Affairs (MCA) has, vide its General Circulars dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 8, 2021, December 14, 2021, May 5, 2022 and December 28, 2022, respectively, (collectively referred to as MCA Circulars) and Securities Exchange Board of India (SEBI) vide its Circulars dated May 12, 2020, January 15, 2021, May 13, 2022 and January 5, 2023 (collectively referred to as SEBI Circulars), permitted convening AGM through VC/ OAVM, without physical presence of the members at a common venue. In accordance with the Circulars and provisions of the Companies Act, 2013 (the Act), the AGM of the Company is being held through VC / OAVM.

In compliance with the aforementioned MCA circulars and SEBI circulars, the Notice of the AGM and the standalone and consolidated financial statements for the financial year 2022-23, along with Board's Report, Auditors' Report and other documents required to be attached thereto (i.e. Annual Report 2022-23) will be sent only by electronic mode to those Members whose email ids are registered with the Registrar & Transfer Agent (RTA) of the Company or Depositories, unless any Member has requested for a physical copy of the same. The Notice of the AGM and Annual Report will also be available on the website of the Company at www.divisilabs.com, website of M/s. Kfin Technologies Limited (Kfin), the RTA of the Company at https://evoting.kfintech.com and websites of the stock exchanges i.e. www.nseindia.com and www.bseindia.com.

The members can attend and participate in the AGM through VC / OAVM facility only. The instructions for joining the AGM and manner of participation in the remote e-voting of e-voting during the AGM are provided in the Notice of the AGM. Relevant information for voting remotely for shareholders holding shares in demat mode, physical mode and for shareholders who have not registered their email addresses, including detailed procedure is provided in the Notice of the AGM. The details will also be made available on the website of the Company at www.divisilabs.com.

Members holding shares in demat form are requested to update the same with their respective DP and in case of Members holding shares in physical form are requested to update the same with the RTA by submitting Form ISR-1 by sending email to einward.ris@kfintech.com. Form ISR-1 can be downloaded from the Company's website at weblink https://www.divisilabs.com/investor-relations/shareholders-contact/#downloads.

3. The Board of Directors at its meeting held on May 20, 2023, has recommended a Dividend of ₹ 30/- per Equity Share of ₹2/- each (i.e. 1500%) for the financial year 2022-23, subject to the approval of the shareholders at the 33<sup>rd</sup> AGM.

The record date fixed is August 11, 2023, for determining the names of the members eligible for dividend on equity shares, if approved. If the dividend, as recommended by the Board of Directors, is approved at the AGM, payment of such dividend subject to deduction of tax at source will be made on and from Monday, September 04, 2023.

Payment of dividend shall be made through electronic mode to the Members who have updated their bank account details. Dividend warrants / demand drafts will be dispatched to the registered address of the Members who have not updated their bank account details. Members whose shareholding is in electronic mode are requested to notify any change in address or bank account details to their respective depository participant(s) (DP). Members whose shareholding is in physical mode are requested to notify any change in address or bank account details to the RTA by submitting Form ISR-1 by sending email to einward.ris@kfintech.com.

4. Dividend income is taxable in the hands of shareholders and the Company is required to deduct tax at source at the prescribed rates from dividend paid to shareholders. The shareholders are requested to refer to the Income Tax Act, 1961 for the prescribed rates applicable to them and make such disclosures as may be applicable to them.

On July 04, 2023, the Company has sent an email in this regard to all the shareholders whose email ids are registered with the RTA of the Company or Depositories. The email text is also made available on the website of the Company at https://www.divisilabs.com/wp-content/uploads/2023/07/Information-regarding-deduction-of-income-tax-at-source-on-dividend-for-FY-2022-23.pdf for the information of shareholders. The shareholders are requested to submit applicable declarations/documents on or before August 11, 2023.

For Divi's Laboratories Limited Sd/- M. Satish Choudhury Company Secretary Hyderabad July 27, 2023

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR PROJECT ECO VILLAGE II OF SUPERTECH LIMITED OPERATING IN REAL ESTATE AT GREATER NOIDA (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) RELEVANT PARTICULARS

PI Industries Limited CIN: L24211RJ1946PLC00469 Regd Office: Udaisar Road, Udaipur-313 001 (Rajasthan) Corporate Office: 5<sup>th</sup> Floor, Vipul Square, B-Block, Sushant Lok, Phase-4, Gurugram-122 009 (Haryana) Email-ID: investor@piind.com, Website: www.piindustries.com Phone: 0294 6651100, 0124 6790000, Fax: 0124 4081247

NOTICE OF 76<sup>th</sup> ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING (VC)/OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that 76<sup>th</sup> Annual General Meeting ("e-AGM") of the members of PI Industries Limited ("the Company") will be held on Thursday, August 17, 2023 at 10:30 A.M. (IST) through Video Conferencing (VC)/Other Audio-Visual Means ("OAVM") without physical presence of the members at the venue in compliance with applicable provisions of the Companies Act, 2013 read with MCA Circular issued on December 28, 2022 and SEBI Circular issued on January 05, 2023 in this regard and other connected circulars, to transact the business set forth in the Notice of the e-AGM.

In compliance with the above circulars, electronic copies of the Notice of the 76<sup>th</sup> e-AGM and Integrated Annual Report for the Financial Year 2022-23, have been sent on July 26, 2023 to all the members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent viz. KFin Technologies Ltd., ("KFin"). The physical copy of the Notice along with the Integrated Annual Report shall be dispatched solely to those Members at their registered address who explicitly request for the physical copy. Further, the documents pertaining to the items of business to be transacted in the e-AGM shall be made available for inspection as per the procedure outlined in the Notice of 76<sup>th</sup> e-AGM.

The Notice of e-AGM is available on the following websites for the convenience of the members:

- 1. Company's e-AGM: https://www.piindustries.com/investor-relations/sh-ce/Annual-General-Meeting 2. Website of Stock Exchanges: i.e. viz., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com 3. KFin website: https://evoting.kfintech.com/ Remote e-voting:

In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and in compliance with SEBI circular dated December 09, 2020, the Company is pleased to offer the facility of e-voting to its members. Members holding shares either in physical form or dematerialised form, as on the 'cut-off date', i.e. Friday, August 11, 2023, shall be entitled to vote on the resolutions set forth in Notice of 76<sup>th</sup> e-AGM.

Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the AGM Notice and holds shares as on the cut-off date, may obtain the Login ID and Password for joining the e-AGM and casting vote, by sending a request at evoting@kfintech.com or einward.ris@kfintech.com. Members will be able to attend the e-AGM by accessing https://meetings.kfintech.com. Further, the detailed procedure for joining the e-AGM and remote e-voting has been provided in the Notice of e-AGM.

E-voting details: The facility of casting the votes by the Members using an electronic voting system ("remote e-Voting") will be provided by KFin. The details of e-Voting are as below:

Table with 2 columns: Commencement of Remote e-voting, End of Remote e-voting. Commencement of Remote e-voting: Sunday, August 13, 2023 (9:00 a.m. IST) End of Remote e-voting: Wednesday, August 16, 2023 (5:00 p.m. IST)

The remote e-voting shall not be allowed beyond the aforesaid date and time and the remote e-voting module shall forthwith be disabled by KFin upon expiry of the aforesaid period. Once the vote on a resolution is submitted, the member shall not be allowed to change it subsequently.

E-voting at the e-AGM: The members attending the meeting through VC/OAVM and who have not cast their vote by remote e-voting shall be eligible to cast their vote at the e-AGM. However, members who have already cast their votes by remote e-voting prior to the meeting may attend the meeting but shall not be entitled to cast their vote again.

Procedure to register as a speaker and for posting queries: Members, who wish to speak during the meeting may register themselves as speakers for the e-AGM to express their views or may send their questions/queries in advance by log in to https://meetings.kfintech.com and clicking on the tab 'Speaker Registration'; or 'Post your Queries'; during the period starting from Sunday, August 13, 2023 (9:00 a.m.) to Monday, August 14, 2023 (5:00 p.m.). Further the detailed procedure for the same is provided in the Notice of 76<sup>th</sup> e-AGM.

Scrutinizer for supervising the E-Voting facility: The Company has appointed Mr. Ashish Kumar Friends, Practising Company Secretary, to act as the Scrutiniser, to scrutinise the entire e-voting process in a fair and transparent manner.

Manner of registering KYC including bank details for receiving dividend electronically, if declared in the e-AGM:

Table with 2 columns: Physical Holding, Dematerialized holding. Physical Holding: Members holding shares in physical mode, who have not registered/updated their e-mail address and/ or bank account details for receiving dividends directly in their bank accounts through electronic clearing service (ECS) or any other means are requested to submit Form ISR-1 duly filled and signed along with self-attested copy of the PAN card and such other documents as prescribed in the Form, to register or update: a. PAN, KYC details and nomination; b. Particulars of bank account or change in their address, for receiving dividend directly in their account through electronic mode or through physical instrument; and c. E-mail address to receive communication through electronic means, including Annual Report and Notice and other communications.

The said Form is available on the Company's website at https://www.piindustries.com/investor-relations/sh-ce/Forms and on the website of KFin at https://ris.kfintech.com/client-services/isc/default.aspx#isc\_download\_7rd. Members have an option to submit the duly filled Form ISR-1 in person at any of the branches of KFin, details of which are available at https://www.kfintech.com/contact-us/ or submit e-signed form online along with requisite documents by accessing the link https://ris.kfintech.com/client-services/isc/default.aspx# or physical forms can be sent through post at following address:

KFin Technologies Ltd. (Unit: PI Industries Ltd.), Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana, India - 500032.

Dividend related information: The Board of Directors of the Company at its meeting held on May 18, 2023, have recommended the Final Dividend for FY 2022-23. The details of Final Dividend are as below:

Table with 2 columns: Rate of Dividend, Record Date, Book Closure Date, Dividend Payment Date. Rate of Dividend: Rs. 5.50 per Equity Share Record Date: Friday, August 11, 2023 Book Closure Date: Saturday, August 12, 2023 to Thursday, August 17, 2023 (both days inclusive) Dividend Payment Date: On or before, September 15, 2023

As you may be aware, in terms of the provisions of the Income Tax Act, 1961, dividend paid or distributed by a company shall be taxable in the hands of shareholders. Accordingly, the Company would be required to deduct tax at source ("TDS") in respect of approved payment of dividend to its shareholders (Residents as well as Non-Residents). The information regarding the applicability of TDS rate for various categories of shareholders and documentation required, is available on the website of the Company under the investor section at www.piindustries.com. Accordingly, you are requested to send all the necessary documents via email at investor@piind.com or einward.ris@kfintech.com on or before Monday, August 14, 2023, for the purpose of complying with the applicable TDS provisions.

In case of any query and/or grievance, members may write to einward.ris@kfintech.com or contact Ms. Shobha Anand at shobha.anand@kfintech.com or call KFin's toll free No. 1-800-309-4001. Members may also write an email to Company at investor@piind.com. Further, members may refer to the Help Section, Frequently Asked Questions (FAQs) and e-voting user manual available on KFin's website at https://evoting.kfintech.com.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

For PI Industries Limited Sd/- Sonali Tiwari Company Secretary M. No. A16638 Place : Gurugram Date : July 27, 2023

In compliance with the MCA Circulars, electronic copy of the Notice of the AGM and Annual Report for the financial year 2022-23 has been sent to all the Shareholder(s) whose email ID was registered with the Company's Registrar & Share Transfer Agent, M/s KFin Technologies Limited (formerly KFin Technologies Private Limited) (RTA) / Depository Participant(s). The Notice of the AGM and Annual Report for the financial year 2022-23 are also available on the Company's website www.mswil.motherson.com and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of National Securities Depository Limited ("NSDL") (agency for providing the remote e-voting and e-voting facility) at www.evoting.nsdl.com.

Instruction for remote e-voting and/or e-voting during AGM: E-Voting: Pursuant to the provisions of the Act, SEBI Regulations and MCA Circulars, the Company is providing to its members facility to exercise their rights to vote on resolutions proposed to be passed at AGM by electronic means. Members may cast their votes remotely ("remote e-voting"). The Company has engaged the services of NSDL as the agency to provide e-voting facility and e-voting during the AGM.

Further, the facility for voting through electronic voting system will also be made available at the AGM and members attending the AGM who have not cast their vote(s) by remote e-voting will be able to vote at the AGM through e-voting during AGM. Further, shareholders may participate in the AGM even after exercising their right to vote through remote e-voting but shall not be allowed to vote again at the AGM.

Shareholders are being provided with a facility to attend the AGM through VC/OAVM through NSDL. The instructions for attending the Meeting through VC/OAVM are provided in the Notice.

The details as required pursuant to the provisions of the Act and Companies (Management and Administration) Rules, 2014 given hereunder:

Table with 2 columns: Date of completion of sending of Notices through e-mail, Date and time of commencement of remote e-voting, Date and time of end of remote e-voting, Cut-off date, Remote e-voting shall not be allowed beyond, Contact details of the person responsible to address the grievances connected with the electronic voting.

Information and instructions including details of user id and password relating to e-voting have been sent to the members through e-mail. The same login credentials should be used for attending the AGM through VC/OAVM.

Please note that a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The remote e-voting module shall be disabled by NSDL for voting after the remote e-voting period.

Any person who acquires shares of the Company and become member of the Company after the dispatch of notice of AGM and hold shares as on the cut-off date i.e. August 14, 2023, may obtain the login ID and password in the manner as mentioned in the instructions sent along with the Notice.

In case of any queries with respect to remote e-voting or e-voting during AGM or attending the AGM through VC/OAVM, shareholders may contact NSDL on evoting@nsdl.co.in or contact Ms. Pallavi Mhatre, Senior Manager National Securities Depository Limited, Trade World, A Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, at the designated email id - evoting@nsdl.co.in who will address the grievances.

For Motherson Sumi Wiring India Limited Date: 26.07.2023 Pooja Mehra Place: Noida, Uttar Pradesh Company Secretary

SHRIRAM FINANCE LIMITED (Formerly Shriram Transport Finance Company Limited) Corporate Identity Number (CIN): L65191TN1979PLC007874 Regd. Office: Sri Towers, Plot No. 14A, South Phase, Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. Tel No: +91 44 4852 4666 Fax: +91 44 4852 5666 Website: www.shriramfinance.in Email id: secretarial@shriramfinance.in Extract of Unaudited Financial Results for the quarter ended June 30, 2023 (₹ in crores)

Table with 8 columns: Sr. No., Particulars, Standalone (Quarter Ended, Year Ended), Consolidated (Quarter Ended, Year Ended). Rows include Total income from operations, Net Profit for the period, Paid-up Equity Share Capital, Reserves, Securities Premium Account, Net Worth, etc.

Note: The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results is available on the stock exchange websites: www.bseindia.com, www.nseindia.com and company's website: www.shriramfinance.in.

By order of the Board For Shriram Finance Limited (Formerly Shriram Transport Finance Company Limited) Y. S. Chakravarti Managing Director & CEO DIN : 00052308

Place : Mumbai Date : July 27, 2023

Place : Gurugram Date : July 27, 2023

